श्री बालक राम : मंत्री महोदय ने सड़कों की मरम्मत और एप्पल-ग्रोअर्स को सबसिडी देने के बारे में कहा है। लेकिन जहां तक मेरी जानकारी है, बाढ़ से सब से ज्यादा पीड़ित शिमला जिले की कोटखाई और रोहड़ तहसीलों की सड़कों की मरम्मत के बारे में इतना काम नहीं हुआ है, जितना कि होना चाहिए था, यहां तक कि इस सड़क पर एक दो जगह टूटे पुलों के न बनने की वजह से बसें अभी भी नाले के पानी के बीच चल कर सड़क के दूसरे किनारे पर पहुंचती हैं।

इसी तरह से एप्पल-ग्रोअर्स को सबसिडी के तौर पर एक पैसा भी नहीं मिला है बावजूद इस बात के कि एप्पल-ग्रोअर्स का एक डेपूटेशन, जिस में मैं भी शामिल था, प्रधान मंत्री जी से मिला था और उनसे तीस रुपये फी बाक्स काम्पेन्सेशन की मांग की थी। क्या मंत्री महोदय यह बताने की कृपा करेंगे कि क्या यह इमदाद हिमाचल प्रदेश सरकार को दी जा चुकी है और क्या सेब के मुआवजे के तौर पर पचास लाख रुपये की रकम को बढ़ा कर एक करोड़ कर दिया जायेगा, ताकि शिमला जिले और खासकर रोहड़ और जुब्बल तहसीलों में बाढ़ की वजह से सड़ी सेब की दो लाख पेटियों का मुआवजा तीस रुपये फ़ी पेटी के हिसाब से लोगों को दिया जा सके, क्योंकि सेब ही वहां की माली हालत की रीढ़ की हड्डी है।

श्री सुरजीत सिंह बरनाला : हिमाचल प्रदेश में इस साल सड़कों के लिये और फलों के लिये प्लान में बहुत पैसा अलग दिया गया था, 14 करोड़ 40 लाख रुपया प्लान में दिया गया था, उसके अलावा 2 करोड़ 75 लाख रुपया अब दिया गया है। इसके अलावा जो कहा कि पुल नहीं बने और सड़कों की मरम्मत नहीं हुई तो यह मामला स्टेट गवर्नमेंट को करना था उनसे बात करनी चाहिये। हम भी बात कर लेंगे इस बारे में। दूसरे इन्होंने कहा कि सबसिडी भी नहीं है, इस बारे में बताना चाहता हूं कि 50 लाख रुपये सबसिडी के लिये स्माल फार्मर्स के लिये दिया गया है जिनका एक एकड़ का फार्म है। इसके अलावा उनको रिलीफ दी जा रही है, फर्टिलाइजर, पैस्टी साइड्स, और एंटी-हेल नैट्स वगैरा भी फार्मर्स को दिये जा रहे हैं।

श्री बालक राम : मैं मंत्री महोदय से जानना चाहता हूं कि उन्होंने जो 2.75 करोड़ की राशी सड़कों के लिये दी है तो क्या हिमाचल में सड़कों को हुए नुकसान को मद्देनजर रखते हुए वह इस राशि को बढ़ायेंगे और यह राशि हिमाचल प्रदेश को ग्रांट के रूप में दी गई है या किसी और रूप में?

श्री सुरजीत सिंह बरनाला : जैसा मैंने अर्ज किया कि प्लान में एलोकेशन बहुत ज्यादा हुई थी। अब चीफ इंजीनियर ने बताया है कि 4 करोड़ से ज्यादा रुपया इस साल में खर्च नहीं कर सकेंगे तो 2 करोड़ 75 लाख रुपया इस साल में दिया है, आइन्दा साल में जरूरत होगी तो बढ़ा दिया जाएगा।

श्री दुर्गाचंद : मैं माननीय मंत्री से जानना चाहता हूं कि जो रुपया वह एसिस्टेंस के तौर पर देते हैं, तो क्या गवर्नमेंट की ऐसी कोई मशीनरी है जो यह देखे कि वह रुपया जिस खर्च के लिये दिया जाता है, उसी मकसद के लिये वहां खर्च किया गया है या नहीं? अगर गवर्नमेंट आफ इंडिया के पास ऐसी कोई मशीनरी नहीं है तो स्टेट गवर्नमेंट उस राशि को किसी और हेड में भी डाइवर्ट कर सकती है?

श्री सुरजीत सिंह बरनाला: ऐसी मशीनरी तो हमारे पास नहीं है, लेकिन स्टेट गवर्नमेंट से रिपोर्ट जरूर लेते हैं कि यह रुपया कहां पर खर्च किया गया है और कैसे खर्च किया गया है।

चौधरी बलबीर सिंह : यह हिमाचल प्रदेश का मसला हमेशा का है। वहां बारिशों में बाजदफे ट्रैफिक रुक जाता है। क्या सरकार इस सिलसिले में कोई ऐसा इन्तजाम करेगी कि वहां जो फल वगैरा होते हैं, उनका जूस निकालने के लिए कोई ऐसा प्लान्ट लगायेगी ताकि अगर माल वहीं रुक जाय तो वहीं पर उसका ठीक ढंग से इन्तजाम कर के इस्तेमाल में लाया जा सके? और उन फलों के वहीं पर मुरब्बे और दूसरी चीजें बनाई जा सकें?

श्री सुरजीत सिंह बरनाला : पहले भी कुछ प्रासेसिंग प्लान्ट सैट-अप किया गया है, लेकिन अब स्टेट गवर्नमेंट और प्रासेसिंग यूनिट तैयार कर रही है जिसमें कि ऐसे समय जब कि वहां मूवमैंट न हो हो सके तो ताजा फलों को इस्तेमाल किया जा सके और इस तरह के प्लान बनाए जा रहे हैं।

Procurement of Rice and Paddy by F.C.I.

*389. SHRI CHITTA BASU: Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state:

(a) the total quantity of rice and paddy procured so far by the Food Corporation of India during the current season;

(b) storage capacity of the Food Corporation of India;

(c) steps taken to increase the storage capacity; and

(d) whether Government propose to step up the procurement by Food Corporation of India and allow the Food Corporation of India to make commercial purchases?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND IRRIGATION (SHRI BHANU PRATAP SINGH): (a) According to the latest information available, 97.5 thousand

tonnes of rice and 18.7 lakh tonnes of paddy have been purchased by the Food Corporation of India during the current season.

(b) 21.13 million tonnes (both owned and hired including CAP) as on 1-11-1978.

(c) Programmes for construction of additional storage capacity to the extent of 3.60 million tonnes have been taken up with the asistance of the World Bank and will be completed in a phased manner. During the current year, work on creating 9 lakh tonnes storage capacity is in hand.

(d) No commercial purchase of paddy and rice by the Food Corporation of India is contemplated.

SHRI CHITTA BASU: The hon. Minister was pleased to state in reply to my question in (d) 'No commercial purchase of paddy and rice by the Food Corporation of India is contemplated.

May I know from the hon. Minister whether he has taken into account the facts *viz.*, that the prices fixed by the APC for the paddy is not remunerative for the growers? There is also a gap between the ruling price of paddy and the procurement price fixed by the A.P.C. and also that several State Governments—of Tamil-nadu, Kerala, Governments—Government of Tamil-Nadu, Kerala, Andhra Pradesh, etc., have granted substantial subsidy for the paddy growers causing erosion of the State revenue. Have you taken into account these facts of life? Will the Government reconsider the decision and revise the earlier decision and allow commercial purchase of paddy and rice by the F.C.I. as in the case of jute?

SHRI BHANU PRATAP SINGH: No, Sir. Government enters the market only to provide a support to the growers. If they can get prices higher than the support price, they can very well dispose of their produce elsewhere. It is only in cases where they cannot dispose of at a price higher than the support price that the FCI enters into the market.

SHRI CHITTA BASU: As regards the storage capacity, the Government has been pleased to state in the reply that they had sought the assistance of the World Bank for the augmentation of the storage capacity. May I know from the hon. Minister now what was the nature of the assistance sought from the World Bank and the conditions which have been finally agreed to with the World Bank in this respect?

SHRI BHANU PRATAP SINGH: Sir. I don't have the details of the World Bank agreement with me just now. For that I require notice.

SHRI CHITTA BASU: Sir, you decide for yourself. Our country is going to have some agreement with the World Bank for the simple purpose of augmenting the storage capacity and the Government....

MR. SPEAKER: Naturally he will require time.

SHRI V. ARUNACHALAM ALIAS 'ALADI ARUNA': Sir, it is very often reported that the Central Government is negligent in procuring paddy in time. That is why farmers are seriously affected. Therefore, may I ask the hon. Minister to establish permanent agencies in all paddy areas to procure the paddy at the time of harvest?

SHRI BHANU PRATAP SINGH: These purchase arrangements are made in consultation with the State Governments. There are States which do not even allow the FCI. So, it should not be taken as if it is the responsibility of the FCI only to make all the purchases. In fact, the purchases are to be made pro-

perly and adequately. Then I have no doubt that it is the State Governments which will have to organise. The FCI can only go to their help to supplempent their efforts. But I may also add that the dimensions of the work have altogether changed. Formerly, compulsory procurement was made from only large farmers. That was a much easier operation. But now support has to be provided to a very large number of small farmers. So, a different kind of arrangement will have to be evolved and that can be done only with the help of State Governments. Only yesterday I was in Gujarat and there I found that the cooperatives are doing a very good work. In fact, neither the Union Government nor the State Government is at all doing anything as far as purchase of paddy is concerned. There cooperatives are purchasing directly from farmers, they are processing it and they are also marketing it. So, that kind of arrangement is now required in this country and we will see that such arrangements are made.

SHRI K. VIJAYA BHASKARA REDDY: Sir, the hon. Minister has just said that the situation has changed now. When the FCI was formed, it was only to help the deficit States. Now the farmers need the assistance of the Central Government. In spite of the fact that the Government of India has started negotiating with the State Governments where farmers need direction, the State Governments are left to themselves. Will the Government of India immediately talk to the respective States and see that they go to the farmers' rescue to give the farmer a remunerative price?

SHRI BHANU PRATAP SINGH: I have been in correspondence with the State Governments. In fact, I convened a conference of the Food Commissioners of the various States only on the 7th of this month. I have gone to the States and we are trying to streamline the arrangements.

Bottling of 'Thums up' by Delhi Bottling Co.

+

*391. SHRI MANOHAR LAL:
SHRI R. L. P. VERMA:

Will the Minister of AGRICULTURE AND IRRIGATION be pleas- to state:

(a) whether Government are aware that Delhi Bottling Company Private Limited were bottling 'THUMS UP' even before obtaining approval of their crown cork in violation of Fruit Products Order, 1955; and

(b) if so, action taken by Government against the defaulting firm and if not, the reasons for the same?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND IRRIGATION (SHRI BHANU PRATAP SINGH): (a) Yes, Sir.

(b) A show-cause notice was issued to the Company on 6th April, 1978, as to why action should not be taken against them for violation of the provisions of F.P.O. The Company had expressed regret for this omission and had submitted the label for approval of the Competent Authority. The matter is under consideration.

श्री मनोहर लाल : दिल्ली बार्टलिंग कम्पनी 3 अप्रैल 1978 से थम्स अप बना रही है। फूड प्रोडक्ट आर्डर 1955 के मुताबिक जब कोई भी कम्पनी कोई फूड प्रोडक्टस बनाती है तो उसके लेबल के लिए उसके वास्ते यह जरूरी है कि वह लाइसेंस ले। तीन अप्रैल से इसने अपना काम प्रारम्भ कर दिया है और इसके बाद भी लेबलिंग के लिए लाइसेंस नहीं लिया। इस कम्पनी को छः अप्रैल को शो काज नोटिस दिया गया। डिप्टी सैक्रेटरी एग्रीकल्चर के पत्र की फोटो स्टेट कापी यह मेरे पास है। इसके मुताबिक उन्होंने बताया है कि अभी भी यह मामला विचाराधीन है। इस कम्पनी ने थम्स अप बना दिया और वह मार्किट में आ गया लेकिन उसने लाइसेंस नहीं लिया और आप कहते जा रहे हैं कि मामला अंडर कंसिडेशन है। जिस कम्पनी ने रूल्ज का वायोलेशन किया है उसके खिलाफ सरकार शो काज नोटिस देने के बाद आगे की कोई कार्रवाई नहीं कर रही है तो क्या इसका यह अर्थ है कि जनता सरकार डर रही है आगे की कार्रवाई करने से ? मैं जानना चाहता हूं कि आप क्या कार्रवाई प्रोपोज करने जा रहे हैं और क्या एक्शन लेने जा रहे हैं ?